

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 78/2020
SC No. 5/2020
FIR No.423/19, P.S. - Mundka
U/s 376 IPC &
Sec. 6 of POCSO Act

State Vs. Sanjeev @ Sanju

29.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Anil Chaturvedi, Ld. Counsel for accused/applicant Sanjeev @ Sanju
(both present through video conferencing)*

This is an application dated 26.06.2020 u/s 439 Cr.PC on behalf of applicant/accused Sanjeev @ Sanju for grant of bail.

Reply dated 29.06.2020 has been filed by the IO.

Notice to the complainant / prosecutrix be issued and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 376 IPC & Sec. 6 of POCSO Act in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

IO is directed to produce the prosecutrix with her through video conferencing on the date of hearing.

The bail application be listed on **07.07.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/29.06.2020